

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. No. 40/92

DATE OF DECISION: 3.8.93

^{Pa}
A. P. Pushkaran .. Applicant

Mr. P. Sivan Pillai .. Advocate for applicant

Versus

1. Union of India represented by
General Manager, Southern Railway,
Park Town P.O. Madras.3.
2. The Divisional Personnel Officer,
Southern Railway,
Trivandrum Divisional Office,
Trivandrum.14.
3. The Senior Divisional Personnel
Officer, Southern Railway,
Madurai Division, Madurai. .. Respondents

Mrs. Sumati Dandapani .. Advocate for respondents

CORAM

The Hon'ble Mr. Justice Chettur Sankaran Nair, Vice
Chairman

The Hon'ble Mr. R. Rangarajan, Administrative Member

JUDGMENT

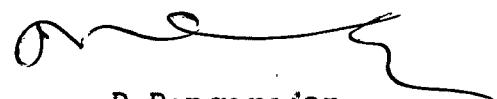
Chettur Sankaran Nair (J), Vice Chairman.

Applicant claims temporary status with effect from 24.12.67, while he has been granted that status only from 5.9.68. We called for the Service Book. We find that applicant had continuous service from 24.5.67, which would mean that he should have attained temporary status with effect from 24.12.67 and not from 5.9.68. We see nothing in the Service Book which suggests that there was break in service, though there was a break in service on 28.9.68, consequent on applicant participating in illegal strike. Incidentally, this was condoned.

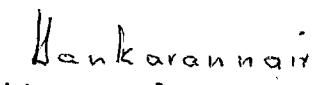
2. The question whether applicant should get the date of temporary status from 24.12.67, must be considered by the competent authority, if necessary, with notice to parties who may be affected. Applicant may make a representation within three weeks from today and the competent authority will take a decision thereon, within four months of the date of receipt of the representation, with specific reference to the entries in the Service Book.

3. Application is disposed of with these directions. No costs.

DATED the 3rd August, 1993.



R. Rangarajan
Administrative Member



Chettur Sankaran Nair (J)
Vice Chairman

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